

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 719 of 2019

IN THE MATTER OF:

Rohit Chhabra

.....Appellant

Vs.

Sushil Kumar Gupta & Anr.

.....Respondents

Present :

For Appellant: Ms. Prachi Johri, Advocate

O R D E R

28.08.2019 - Learned counsel for the Appellant pointed out typographical error in the order dated 23rd July, 2019 in page -1 in the middle portion of the order.

It has been wrongly typed that “Subsequently, the ‘Interim Resolution Professional’ was appointed but being the partner of the ‘Corporate Debtor’, he recused himself”.

It is submitted that ‘Interim Resolution Professional’ was not the partner of the ‘Corporate Debtor’ but was the partner of the ‘Operational Creditor’ and had financial transaction with the ‘Corporate Debtor’ and, therefore, he recused himself.

Accordingly, the order should read as “Subsequently, the ‘Interim Resolution Professional’ was appointed but being the partner of the ‘Operational Creditor’ and having final transaction with the ‘Corporate Debtor’, he recused himself”.

.....contd.

The order has been modified to the extent above.

The notice returned unserved on the Respondents. Let fresh notice be issued on them by way of publication in two newspapers, one English ('Times of India') edition, Mumbai and one Marathi Paper ('Vashi Times') edition informing therein that 13th November, 2019 at 10.30 A.M. is the time fixed for the hearing of this appeal and hearing for 'admission' and for their presence.

A draft publication both in 'English and Marathi' be prepared and presented before the Registrar, NCLAT for his approval by 9th September, 2019. Publication be made in the newspapers by 1st October, 2019, by the Appellant at his own costs.

Post the appeal for 'admission' (fresh case) on **13th November, 2019** at 10.30 A.M.

By the next date, the Appellant will file additional affidavit and will also inform the status of the 'Resolution Process'.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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